

- (b) Does not arise.
- (c) No, Sir.
- (d) Does not arise.

#### **Land acquisition problems**

3360. SARDAR SUKHDEV SINGH DHINDSA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state the number of National Highways projects that are being delayed because of land acquisition problems in each State as on the end of March, 2013?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI TUSHARBHAI CHAUDHARY): Land acquisition is one of the factors contributing to delay in implementation of some projects. However, 17 projects as per details given below are standstill due to delay in land acquisition.

| Sl. No. | Name of the State | Number of delayed projects |
|---------|-------------------|----------------------------|
| 1.      | Arunachal Pradesh | 2                          |
| 2.      | Goa               | 2                          |
| 3.      | Kerala            | 5                          |
| 4.      | Tamil Nadu        | 1                          |
| 5.      | West Bengal       | 7                          |

#### **Exemption to MPs for paying toll tax**

3361. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether MPs are exempted for paying toll tax like Government vehicles;
- (b) if so, what are directions in this regard and who are exempted and whether circular has been given to all toll gates;
- (c) whether Government is aware that at Gurgaon Private Toll gate, Noida Toll gate, Faridabad Toll gate and Chandigarh Toll gate people are collecting toll tax from MPs forcibly; and

(d) even some time they are misbehaving with the public, if so, what action Government proposes to take against them?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI TUSHARBHAI CHAUDHARY): (a) Yes, Sir. Hon'ble MPs are exempted from paying user fee (Toll) as per National Highways Fee Rules, 1997 and National Highways Fee (Determinations of Rates and Collection) Rules, 2008 as amended from time to time.

(b) The list of mechanical vehicles exempted from payment of user fee is given in National Highways Fee Rules, 1997 and National Highways Fee (Determinations of Rates and Collection) Rules, 2008. User fee is being levied and collected as per applicable National Highways (Fee) Rules.

(c) No such instance has come to the notice about forcible collection of toll fee from MPs on Gurgaon toll gate. Noida toll gate on Yamuna Expressway and Faridabad toll gate for Gurgaon-Faridabad stretch are not National Highways.

(d) Wherever the complaint of misbehavior is received, concerned Regional Officer and Project Director of National Highways Authority of India take action as per the provisions in the respective concession agreements.

#### **Awarding of NH projects**

3362. SHRI C.M. RAMESH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is not a fact that NHAI could award NH projects of just 787 kms. in 2012-13;

(b) if so, what are the reasons behind this dismal performance;

(c) whether it is not a fact that NHAI targets to award 5,000 kms. in 2012-13 and would like to complete 20 kms. a day; and

(d) if so, how NHAI is planning to go ahead in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI TUSHARBHAI CHAUDHARY): (a) to (d) The details of target and achievement made by National Highways Authority of India (NHAI) for award and construction of National Highways (NHs) for the year 2012-13 are as under: